

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 570 of 2019

IN THE MATTER OF:

Naranbhai Dahyabhai Chavda & Anr.

...Appellants

Versus

M/s. Dharmendra Enterprise & Ors.

...Respondents

Present:

For Appellants :

**Mr. Alok Shukla and Mr. Hardik Luthra,
Advocates**

For Respondents :

**Mr. Vikky Dang, Advocate for R-2
Mr. Rajat Katyal, Advocate for R-3**

O R D E R

24.07.2019 Mr. Rajat Katyal, Advocate submits that he intends to appear on behalf of 'Intec Capital Ltd.', one of the 'Financial Creditor' and a member of the 'Committee of Creditors'. He submits that 'Committee of Creditors' was earlier constituted and thrice had meetings and 'one time settlement' proposed by the Appellant was rejected. In view of such statement made in the Court, we allow the Appellant to implead 'Intec Capital Ltd.' (Member of the Committee of Creditors) as Respondent No. 3. Necessary corrections be made in the cause-title and other relevant pages of the paper-book by 25th July, 2019.

Mr. Rajat Katyal, Advocate accepts notice on behalf of 3rd Respondent. Mr. Vikky Dang, Advocate appears on behalf of Respondent No. 2. Both the counsel may file their reply-affidavit within 10 days along with their Vakalatnama. Rejoinder, if any, be filed by the appellants within a week thereof.

Post the appeal 'for Admission (After Notice)' on **14th August, 2019** on the top of the list. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)